

Monitoring agency for small scale industry

1014. SHRI V. SREENIVANSA PRASAD:
SHRI M.V. CHANDRASHEKARA MURTHY:

Will the PRIME MINISTER be pleased to state:

(a) whether the Union government have decided to set up a monitoring agency to ensure adequate credit facilities to small and rural industrial sectors;

(b) if so, the composition of the members of the monitoring agency;

(c) on what lines the monitoring agency will function;

(d) how the monitoring agency will help small scale and rural industrial; sector in providing financial facilities; and

(e) the details thereof on this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J.KURIEN): (a) A social monitoring agency as envisaged in para 3.1 of the policy measures for promoting and strengthening small, tiny and village enterprises laid in Parliament on 6.8.91 has not yet been set up.

(b) to (e). Do not arise.

Implementation of National Capital Region Plan

1015. SHRISHRAVAN KUMAR PATEL:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether at a meeting regarding the National Capital Region Plan, concerned was expressed at the delay in NCR development plan implementation due to lack of financial resources;

(b) if so, whether the schemes under the plan have suffered delay due to lack of financial resources; and

(c) the extent of shortage of financial resources to which the delay was attributable?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) In the 13th Meeting of the National Capital Region Planning Board held on 30.9.91 members had generally expressed concern at the delay in the implementation of the NCR plan due to lack of financial resources and other reasons.

(b) Schemes for land acquisition and development in the Priority towns and schemes for development of regional and local infrastructure have suffered due to lack of financial resources.

(c) During the 7th Five Year Plan, a total investment of Rs. 867 Crores (Rs. 400 crores under State Sector and Rs 467 crores in the Central Sector through Central Ministries) was required for the implementation of the plan programmes. The figures of actual expenditure in the State Sector and Central Sector through the centre Ministries are being collected and will be laid on the table of the Sabha.

New Housing Policy

1016. SHRI SHRAVAN KUMAR PATEL:
SHRI PANKAJ CHODHARY:
SHRI MUKAL BALKRISHNAWASNIK:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the government have been working out a new Housing to state:

(b) if so, the main objectives laid down for the purpose; and

(c) the time by which the same is likely to be announced and adopted?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI M. ARUNACHALAM): (a) to (c). Draft National Housing Policy (NHP) was placed before both the Houses of Parliament in May, 1988. The government has taken up the revision of the draft national Housing Policy in the light of the views expressed by M.Ps, State Governments and different sections of the public. The revised draft N.H. P. is expected to be placed before both the Houses of Parliament shortly.

Compensation to Bhopal Gas victims

1017. SHRI SHRAVAN KUMAR PATEL: Will the PRIME MINISTER be pleased to state:

what steps have since been taken to distribute the compensation amount amongst victims of UCO gas leak accident of 1984 at Bhopal following the judgement upholding the February, 1989 settlement of \$ 470 million?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS(DR CHINTA MOHAN): Adjudication of claims and distribution of compensation is to be carried out under the provisions of the Bhopal Gas Leak Disaster (Registration and Processing of Claims) Scheme, 1985. The Scheme, inter alia, provides for a Welfare Commissioner with appropriate assistance to undertake the process of adjudication and compensation.

The Welfare Commissioner is in Place and the process of adjudication should commence by the 3rd February, 1992, the date which the Supreme Court has fixed for commencement of the process.

[Translation]

Loss in HECL

1018. SHRI CHHEDI PASWAN:
SHRI RAM TAHAL
CHOUHDARY:

Will the PRIME MINISTER be pleased to state:

(a) whether Heavy Engineering Corporation Limited, Ranchi is running in loss;

(b) if so, the reasons therefore; and

(c) the total value of goods produced during the last three years and the details of profit and loss in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes, Sir.

(b) The Corporation has been incurring losses mainly due to inadequate and imbalanced order book, excess manpower, high overhead serious liquidity problem, shortage of power, poor work culture, old machinery and heavy outstanding from the customers etc. The order book position has, however, improved recently.

(c) The total value of production, profit and loss during the last three years are given below:-